

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3791**

TO BE ANSWERED ON THE 16TH JULY, 2019/ ASHADHA 25, 1941 (SAKA)

REIMBURSEMENT OF 7TH PAY COMMISSION ARREARS

3791. SHRI VE. VAITHILINGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that Puducherry has been implementing the 7th Pay Commission recommendation for the last three years and if so, the details thereof;

(b) whether the Government reimburse part of the 6th Pay Commission arrears of Puducherry and the remaining amount is to be paid and if so, the details thereof; and

(c) the time by which the Government is likely to reimburse the 7th Pay Commission arrears paid by Puducherry to its employees from its own exchequer?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a): As reported by Government of Puducherry, 7th Pay Commission recommendations has been implemented by them w.e.f. 01.01.2016. The arrears of Pay and Allowances and Pensionery benefits arising out of implementation of 7th Pay Commission work out to Rs. 491 crore. The Government of Puducherry has also been incurring additional expenditure on account of this pay revision every year as detailed below:

	(Rs. in crore)
(i) 2016-17 (from 01.09.16 to 28.02.16)	Rs. 117.00
(ii) 2017-18	Rs. 375.70
(iii) 2018-19	<u>Rs. 515.30</u>
Total	Rs. 1008.00

(b): Yes Sir. An amount of Rs. 367.67 crore was provided as central assistance to Government of Puducherry.

(c): The fund requirement of Government of Puducherry including amount sought for the purpose of payment of salaries and pension consequent on the implementation of 7th CPC was taken up with the Ministry of Finance which has allocated an amount of Rs. 1545.00 crore in Budget Estimate 2019-20 as Central Assistance to Government of Puducherry.
